(c) if so, details thereof; and

(f) if not the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF **INTERNAL** SECURITY (SHRI ARUN NEHRU) : (a) to (f). Clause 125 of the Indian Penal Code (Amendment) Bill, 1978, passed by the Rajya Sabha on 23-11-1978 sought to substitute section 302 of the Indian Penal Code by a revised section which envisaged that the sentence of death would be an alternative to life imprisonment only in the cass of certain aggravated types of murders specified in sub-section (2) of the proposed section 302. An extract of the said clause 125 is laid on Table of the House. [Placed in Library. See No. LT-2535/86]. The Bill was pending in the Lok Sabha when it was dissolved in 1979 and it, therefore. lapsed. Though a proposal for reintroducing legislation on the lines of the lapsed Bill, with a few changes is under consideration it will not be possible to say at this stage whether the earlier proposal of the Government to restrict death penalty under section 302 I.P.C. to certain aggravated tyres of murder will be included in the legislation under consideration.

Border Clash with Bangladesh

5036. SHRI CHINTAMANT JENA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that there have been some border clashes with Bangladesh during the last two years; if so, the reasons for these clashes and the number of persons died;

(b) whether India has offered to peacefully settle all the disputes with Bangladesh;

(c) if so, to what extent the relations between the two countries have improved; and

(d) the main issues on which any settlement between the two countries has not been reached ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) Some minor skirmishes did take place between BSF and Bangladesh Rifles during the last two years mostly on matters of crop harvesting, cattle lifting etc. On Indian side, one CPWD labourer was killed due to firing be the Bangladesh Rifles in 1984 during survey work of construction of wire fence on Assam-Bangladesh border.

(b) India has always made known its willingness to settle all disputes with Bangladesh peacefully.

(c) and (d). India's relations with Bangladesh have been cordial in the past and continue to be so. The visit of the Prime Minister to Urir Char in Bangladesh in June 1985 to express sympathy with the cyclone ravaged residents of that area is a measure of cordial relations between the two countries. There is no issue on which it is possible to say that "any settlement" has not been reached. There are disagreements but discussions between the two Governments continue on them.

Rehabilitation of Tribals of Wynad District

5037. SHRI MULLAPPALLY RAMA-CHANDRAN : Will the Minister of WELFARE be pleased to state :

(a) whether the labour opportunities, income for subsistence and other basic needs of tribals in Kerala have affected owing to the deplation of forests and the enforcement of stringent forest conservation measures; and

(b) the steps taken by Government to rehabilitate the tribals of the Wynad forests in Kerala ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) and (b). The required information has been called for from the Government of Kerala. As soon as the same is received, this will be placed on the Table of the House.

Printing of Seventh Plan Document

5038. SHRI MANIK REDDY : Will the Minister of PLANNING be pleased to state :

(a) whether Government are aware of avoidable waste in printing of deluxe Seventh Plan document of VIPs, costing Rs. 200 each instead of Rs. 48; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE AND OF PLANNING MINISTRY MINISTER OF STATE IN THE OF FOOD AND MINISTRY CIVIL SUPPLIES (SHRI A.K. PANJA : (a) and (b). The Five Year Plan documents of India evoked world wide interest and there is a constant demand from various international agencies like, the World Bank, Aid India Consortium, Asian Development Bank and other economic missions abroad. A large number of foreign delegates, diplomatic representatives and high dignitaries visiting have to be given complimentary India copies. The Deluxe edition of only 1000 copies has been printed in order to meet these requirements.

Ban on Recruitment in the Andaman and Nicobar Islands and its Effect on Utilisation of Plan Funds

5039. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that plan money could not be fully utilised by the Andaman and Nicobar Administration due to inadequate staff in position consequent on ban on recruitment imposed by the Government of India;

(b) if so, whether Andaman and Nicober Administration has taken up with the Ministry of Home Affairs for according permission for recruitment and creation of posts; and

(c) if so, the details thereof and the Government of India's decision in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) to (c). The approved plan outlay for Sixth Five Year Plan for the U.T. of A and N was fully utilised. However, the Central Government have received a proposal for creation of 915 posts in relaxation of ban, from the Administration of A and N Islands. The **matter is under consideration**.

Prevention of Illegal Migration from Bangladesh

5040. SHRI C. JANGA REDDY : SHRI BANWARI LAL

PUROHIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister has assured (as reported in Hindustan Times dated 13 February, 1986) that the Centre was going beyond the Assam Accord and making "foolproof arrangements" to prevent illegal migration from Bangladesh;

(b) if so, the details of the arrangements made; and

(c) whether the Government propose to prevent this infiltration from Bangladesh into India by making similar fool-proof arrangements along the borders of West Bengal, Bihar and Tripura also ?

THE MINISTER OF STATE IN THF DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) The Prime Minister has made a statement about prevention of illegal migration from Bangladesh.

(b) and (c). The Government have recently sactioned a 5-year programme commencing from 1986-87 for strengthening surveillance along the Indo-Bangladesh programme includes: strengborder. The thening of Border Securtity Force. establishing additional border out-posts, construction of more observation post towers, providing increased mobility to border patrols and equipping them with more sophisticated equipments. Bihar does not have common international border with Bangladesh but with the above measures, it is expected that infiltration into Bihar through West Bengal boder will be effectively checked.

Fire in Multi-Storey Buildings in Delhi

5041. SHRI MOOL CHAND DAGA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in 1983 after the Gopala Towers fire, a Committee headed by retired Major Genl. Shri Singhal, drew up a list of over 200 multi-storey